

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 219/TDL//2011

Coram

1. Dr. Pramod Deo, Chairperson
2. Shri S.Jayaraman, Member
3. Shri V.S.Verma, Member
4. Shri M. Deena Dayalan, Member

DATE OF ORDER: 7.5.2012

In the matter of

Application for grant of inter-State trading licence to Patel Energy Resources Limited, Mumbai.

And in the matter of

Patel Energy Resources Limited, Mumbai

Applicant

ORDER

The applicant, Patel Energy Resources Limited, a company registered under the Companies Act, 1956 (1 of 1956) has made the present application under sub-section (1) of Section 15 of the Electricity Act, 2003 (36 of 2003) (the Act) for grant of Category `IV` licence for inter-State trading in electricity in whole of India.

2. The applicant in its affidavit dated 27.4.2012 has sought the permission of the Commission to withdraw the present petition due to technical reasons



and file fresh application in this regard.

3. The prayer of the applicant is accepted. Accordingly, petition No. 219/TDL/2011 is disposed of as withdrawn.

SD/-	SD/-	SD/-	SD/-
(M.DEENA DAYALAN) MEMBER	(V.S.VERMA) MEMBER	(S.JAYARAMAN) MEMBER	(Dr. PRAMOD DEO) CHAIRPERSON